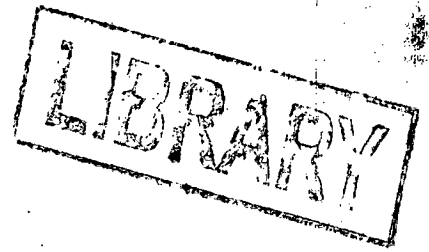


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CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No.O.A.350/01758/2016

Date of order : 21.12.2016

Present : Hon'ble Justice Mr. V.C. Gupta, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

KOUSHIK KUNDU

VS.

UNION OF INDIA & ORS.  
(DEFENCE)

For the applicant : Mr. B. Chatterjee, counsel

For the respondents : Mr. P. Mukherjee, counsel

ORDER

Per Mr. Justice V.C. Gupta, J.M.

Heard Id. counsel for the parties.

2. In pursuance of an order dated 20.12.2016 the Id. counsel for the respondents informed after taking instruction that final result has not been declared.

3. In this case the applicant appeared in the examination in pursuance of an advertisement dated 27.05.2003 for Limited Departmental Competitive Examination of 2016-2017 for the post of Chargeman (Technical and Non-Technical) against 25% quota of each. The questions were to be answered in the form of OMR. The provisional answer key was published and options were invited till 07.12.2016. The applicant within time challenged certain questions which according to available records of this case are question No.,7,12,19,25,26,29,30,39,67,80,85,89,91,93,94,99 and 100. One question No.64 was also challenged but the same was challenged beyond date i.e. 09.12.2016. In terms of the procedure, the

matter was referred to the Expert Committee who examined the same. The revised answer key has been placed before us, a perusal of which reveals that the some changes have been made in the provisional answer key. It has also been informed that the revised answer key as per decision of the Expert Panel has already been uploaded on 16.12.2016.

4. The relief claimed in this O.A. is for evaluation of answers given in OMR. As the revised answer key has already been uploaded and the final result has not been declared, we are of the view that the grievance of the applicant has already been redressed. The result may be declared on the basis of the revised key, copy of which has been placed on record.

5. Hence, the O.A. is dismissed as being 'infructuous'. No cost.



(J. Das Gupta)  
Administrative Member  
sb



(Justice V. E. Gupta)  
Judicial Member